

ANNEXURE - I

List of papers in Original Application No.

OA. 117/94

Sl. No. of Papers	Date of Papers or Date of Filing	Description of Papers.
6		

Part - I

10.2.94. Original Judgement
O.A & Material Papers
Counter
Reply Counter

PART - I,

PART -- II,

PART --- III

Destroyed.

A
4/1/2000

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

10

•.A. No./T.A. No. 117 1994.

Smt. N. Fatima

Applicants (S)

VERSUS

The Sr. Diet. Personnel

Respondent: (S)

other Ex-C. Rly. workers and their

Date	Office Note	Orders
8/2/94		Pass on 9/2/94. HRRN ^{WHD} 130 HNR ^{UC} Jan ^{UC} DRS,
9.2.94		Post-it tomorrow ie. on 10.2.94. HRR ^{M(A)} HNRJ rc By order DR (J)
10.2.94	C.O.R. Received as 17/2/94 L.	10.2.94 OA is ordered at the adminis stage, vide Judgment on separate sheet. No cost cc on 11.2.94. HRRN ¹ HNRJ M(A) rc

28

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.117/94

Date of Order: 10.2.94

BETWEEN :

Smt. Nasreen Fathima

.. Applicant.

A N D

1. The Senior Divisional
Personnel Officer,
South Central Railway,
Vijayawada, Krishna Dist.

2. The Chief Personnel Officer,
South Central Railway,
Secunderabad.

.. Respondents.

Counsel for the Applicant

.. Mr. M.V.K. Vishwanadham

Counsel for the Respondents

.. Mr. D. Gopal Rao

CORAM:

HON'BLE Mr. V. NEELADRI RAO : VICE-CHAIRMAN

HON'BLE Mr. R. RANGARAJAN : MEMBER (ADMN.)

TSR



O.A.NO.117/94.

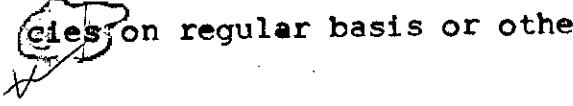
JUDGMENT

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri M.K.Viswanadham, learned counsel for the applicant and Shri D.Gopal Rao, learned standing counsel for the respondents.

2. The applicant was working as Assistant Teacher in the Railway Mixed High School, Satyanarayana Puram, Vijayawada till 26.11.1993, the date on which her services were dispensed with ~~terminated~~. Annexure-V to the OA discloses that the Headmistress of the said school addressed the letter dated 9.11.1993 to the 1st respondent informing that ~~One~~ leave vacancy due to the sickness of Smt. S.Savitri Devi, Asstt. Teacher existed from 4.11.1992 and hence a request was made for making arrangement to fill up that post with a Substitute Teacher. But inspite of it, the applicant was not accommodated in the said vacancy.

3. The applicant herein is the 9th applicant in the OA 354/93. Therein a direction was given to the respondents to consider the case of the applicants therein, the ~~Substitute Teachers/Assistant Teachers~~ for regularisation in the ~~vacancies~~ ^{if any} existed after filling up the posts from the candidates selected by the Railway Recruitment Board on the basis of the examination held in 1993 and the future vacancies that may arise till 31.12.1994. Hence, it means that the Substitute Teachers should be allowed to continue even in leave vacancies or temporary vacancies ~~for~~ ^{that} may arise till their cases ~~are considered~~ for vacancies which may arise till 31.12.1994. It follows that they cannot be removed from service before 31.12.1994 so long the ~~vacancies~~ ^{exist} on regular basis or otherwise existed.

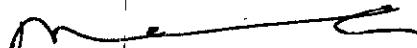
 contd....

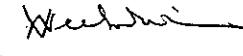
30

.. 3 ..

4. It is not now disputed that a temporary vacancy of Assistant Teacher exists in the Railway Mixed High School, Telugu Medium, Satyanarayanaapuram, Vijayawada. Hence, a direction is hereby given to reinstate the applicant on the date on which the applicant reports before the Head Mistress of the said school along with a copy of this order. The intervening period i.e., the period from 26.11.1993 till the date she reports as per this order should be treated as dies-non.

5. The OA is ordered accordingly at the admission stage. No costs.


(R. RANGARAJAN)
MEMBER (ADMN.)


(V. NEELADRI RAO)
VICE CHAIRMAN

DATED: 10th February, 1994.
Open court dictation.


Deputy Registrar (J) C

vsn

To

1. The Senior Divisional Personnel Officer, S.C.Railway, Vijayawada, Krishna Dist.
2. The Chief Personnel Officer, S.C.Rly, Secunderabad.
3. One copy to Mr. M. V. K. Vishwanadham, CAT.Hyd.
4. One copy to Mr. D. Gopal Rao, SC fer Rlys. CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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2nd page 8.1.94

Urqed

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

THE HON'BLE MR. A.GORTHI : MEMBER (A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER
(ADMN)

Dated: 10-1-1994.

~~ORDER/JUDGMENT:~~

M.A./R.A/C.A. No.

in

O.A.No.

117/94

T.A.No.

(W.P.No.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Crossed.

No order.